

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SUPREME
POLYTUBES LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	Supreme Polytubes Limited
2.	Date of incorporation of corporate debtor	19th December, 2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	CIN: U25209PB2002 PLCO25653
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	Registered Office: Bugrian Road Dhuri Punjab-148024
6.	Date of closure of Insolvency Resolution Process	29.08.2025
7.	Liquidation commencement date of corporate debtor	29.08.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Mukesh Kumar Jain Registration No: IBBI/IPA-001/IP-P-01960/2020-2021/13089
9.	Address and e-mail of the liquidator, as registered with the Board	Address: T-1, 3 rd Floor, Front Right Portion, Pankaj Arcade, Pocket MLU, Plot No. 16, Sector-5, Dwarka, Delhi, South West, National Capital Territory of Delhi- 110075 Email Id: - fcafcsl9@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Communication Address: Mavent Restructuring Services LLP S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017 Email Id: liq.supremepolytubes@gmail.com
11.	Last date for submission of claims	28.09.2025

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench- II has ordered the commencement of liquidation of the **Supreme Polytubes Limited** on **29.08.2025**.

The stakeholders of **Supreme Polytubes Limited** are hereby called upon to submit their claims with proof on or before **28.09.2025** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Mukesh Kumar Jain

Liquidator

In the matter of Supreme Poly tubes Limited

IBBI Reg. No. IBBI/PA-001/IP-P-01960/2020-2021/13089

AFA Valid Up to: 30-06-2026

Email: liq.supremepolytubes@gmail.com , fcfcs19@gmail.com

Communication Address:

Mavent Restructuring Services LLP

S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017

Date: 01.09.2025

Place: New Delhi

CISF gets control of dams' security today

TRIBUNE NEWS SERVICE

ROPAR, AUGUST 31
The Central Industrial Security Force (CISF) will take over the security of Bhakra and Nangal dams at midnight today.

Sources told *The Tribune* that the CISF would take over the security of the right and left banks of Nangal Dam and water regulation gates of the dam.

Earlier, the security of Nangal Dam was with the Punjab Police. The sources said the Punjab Police personnel, posted for security at Nangal Dam, would be shifted to relatively insignificant installations at Ganguwal and Kotla power houses and Lohand Khad gates near Kiratpur Sahib.

The dam was in focus when the AAP workers, led by CM Bhagwant Singh Mann, sat on dharna and prevented the BBMB authorities from releasing extra water to Haryana from the Punjab quota in May.



HP COPS TO BE RELIEVED

- The organisation will take over security of the Bhakra Dam and the Nangal Dam
- Nangal Dam faced row in May as state blocked release of water to Haryana
- 115 Himachal Police personnel to be relieved from BBMB on Sunday night
- None of Punjab cops relieved, but moved to less significant installations

The Nangal hydel canal carries the water from the dam and later assumes the name of Bhakra mainline canal before entering Haryana.

Now that the security of

Nangal Dam would be with the CISF, Punjab would have little control over the dam directly.

The sources said besides the Nangal dam, the CISF would take over the security of Bhakra Dam at midnight, relieving the Himachal Police cops who were earlier entrusted with the security of the dam. The sources said that out of 180 Himachal Police personnel earlier deputised for the security of Bhakra Dam, 115 are being relieved from the BBMB tonight.

The remaining Himachal Police personnel would continue to man the police nakas enroute to Bhakra Dam. None of the Punjab Police personnel are being removed from the BBMB, but are being moved to insignificant installations.

The commandants, who are DSP-level officers, of the Himachal and Punjab police working in the BBMB, have been retained in the organisation for the time being.

Watershed of hope: Punjab fights back floods

JUPINDERJIT SINGH

PUNJAB finds itself battered by devastating floods once again. The state was once the heart of the ancient Sapt Sindhu—the land of seven rivers (Indus, Jhelum, Chenab, Ravi, Beas, Sutlej and Saraswati). Later, it became known as the land of five rivers (Panj-aab), from which it got its name. Post-1947, it has been reduced to the land of three rivers—Ravi, Beas and Sutlej.

While its boundaries have changed over centuries, one challenge remains as relentless as the rivers themselves: Water management. Each summer brings fears of over-extraction of water for agriculture, and every monsoon threatens disaster. Floods, once rare, now visit Punjab at regular intervals.

All through the year, Punjab and its neighbours, Haryana, Rajasthan as well as the Centre, fight over greater share in Punjab waters. But, no one wants a share of the floodwater.

Experts say Punjab gets marooned by the heavy rain in the catchment areas of the Ravi, Beas and the Sutlej. This time around, the Sutlej catchment area has received moderate rainfall com-



In the times of flood fury, Sikh ideal of 'bhana manana' helps people fight adversity.



HEART OF PUNJAB

pared to the catchment areas of the Ravi and Beas, which have swelled beyond control.

More than 14.11 lakh cusec water has flown through these rivers so far, submerging over 14,200 acres—including farms, homes and villages in Kapurthala, Tarn Taran, Ferozepur, Fazilka and Sultanpur

Lodhi. Pathankot faced a cruel "double jeopardy": Floodwaters, exiting to Pakistan, returned with the river's flow, trapping residents from both sides. Relief operations are still underway, but the scale of damage is overwhelming.

However, out of the wreckage rises the enduring spirit of Punjabiyat. Across the state, Punjabis—driven by the Sikh ideal of "bhana manana", embracing adversity and rising from its ashes—have moved swiftly to help those hit by floods.

Gurdwaras and over 2,000 deras have transformed into lifelines for

the affected. When former Jathedar of the Akal Takht Giani Raghbir Singh broke down at Ajnala on Saturday, while performing an ardas for the flood victims, it was as much because of the scale of devastation as for the sewa that Punjabis are doing for those critically affected by the floods.

Reels circulating on the social media show people dancing and reciting Gurbani as they reinforce the riverbanks with sandbags in Tarn Taran villages. All-terrain vehicles and long lines of tractors have become a lifeline, carrying rations, clothes and fodder to marooned residents, while many refuse to abandon their beloved livestock even in the face of danger.

Meanwhile, political class clamours for both blame and rescue. The state accuses the Centre of apathy, while the Centre points to the Rs 290 crore sent for flood relief. The state says it has no money and can't reinforce embankments.

Other states, CM Bhagwant Mann's men say, are quick to demand river water from Punjab, but are nowhere to be seen when floods hit.

(With inputs from Ruchika Khanna)

Regular bail plea to be ordinarily filed in sessions court: HC

SAURABH MALIK

TRIBUNE NEWS SERVICE

CHANDIGARH, AUGUST 31

The Punjab and Haryana High Court has held that an accused must ordinarily approach the sessions court in the first instance, though the Code of Criminal Procedure (CrPC) and the Bharatiya Nagarik Suraksha Sanhita (BNSS) confer concurrent jurisdiction on these courts for the grant of regular bail.

Justice Sumeet Goel observed: "Notwithstanding the existence of concurrent jurisdiction with the HC and the sessions court for grant of Regular bail under Section 439 of the CrPC or Section 483 of the BNSS, there is no indefeasible right vested in the accused to approach the HC directly/straightaway for the grant of regular bail bypassing the forum of sessions court. An accused ought to ordinarily

approach sessions court, in the first instance, when making a plea for regular bail. Exceptional circumstances must necessarily be shown to exist in justification of the HC being approached directly, without the avenue as available before the sessions court, being exhausted."

Justice Goel made it clear whether a case involved such exceptional circumstances would depend on its individual facts. "It is neither axiomatic nor fathomable to chronicle exceptional circumstances or compendiously postulate any exhaustive set of guidelines for exercise of such discretion by the HC, for every case has its own peculiar factual matrix," Justice Goel observed.

Justice Goel also drew a sharp distinction between "maintainability of a petition" and "desirability to entertain a petition".

Dams brimming, power generation at all-time high

AMAN SOOD

TRIBUNE NEWS SERVICE

PATIALA, AUGUST 31

The heavy inflow of rainwater in the three dams has led to higher generation of hydropower at a minuscule cost — as low as Re 1 per unit — even though it is causing flooding in parts of the state.

As per Punjab State Power Corporation Limited (PSPCL), there is optimum utilisation of resources due to increased water level. All power houses at Bhakra, Pong and Ranjit Sagar dams are generating maximum power to make full use of brimming reservoirs. The water released in rivers through turbines is also at the maximum level.

Ranjit Sagar Dam is generating 83.8 lakh units with all four machines running. The maximum generation recently was 600 MW with an average generation of 348 MW.

At Bhakra, the generation is 329 lakh units with maxi-

All power houses at Bhakra, Pong and Ranjit Sagar dams running at full capacity



imum generation of 1,428 MW and an average generation 1,353 MW. The Pong power house is operating all six units with generation of 84.5 lakh units. The maximum and average generation was 360 MW and 356 MW, respectively.

The water level in Ranjit Sagar Dam is around 1,728 ft. The inflow has also increased to more than one lakh cusecs. The water level at Bhakra is also up.

Mann to hand over job letters to doctors today

TRIBUNE NEWS SERVICE

FARIDKOT, AUGUST 31

The Chief Minister will hand over appointment letters to newly recruited Medical Officers (PCMS cadre) at a special ceremony at the Punjab Municipal Bhawan in Chandigarh on Monday.

The announcement by the state government comes a week after *The Tribune* highlighted the inordinate delay in issuing letters. The PCMS recruitment exam was held on June 3, and Baba Farid University of Health Sciences completed document verification of shortlisted candidates on July 4.

The delay sparked protests and repeated appeals by the candidates concerned. The PCMS Association also urged the Health Department to expedite the process.

Dr Dilrajdeep Singh Toor, one of the selected doctors, said, "This is the biggest recruitment drive for medical officers in Punjab."

Muktsar gurdwara surroundings to get heritage makeover

ARCHIT WATTS

TRIBUNE NEWS SERVICE

MUKTSAR, AUGUST 31

The surroundings of the historic Gurdwara Tutti Gandhi Sahib here will soon get a heritage makeover on the lines of the Golden Temple in Amritsar. This was stated by Deepak Bali, Adviser to the Punjab Heritage and Tourism Promotion Board, who recently visited the shrine after local MLA Jagdeep Singh Kaka Brar submitted a proposal to that effect.

The gurdwara commemorates 40 Muktas (liberated ones), who laid down their lives in the last battle of the Sikhs against the Mughals in 1705. The name "Tutti Gandhi" refers to Guru Gobind Singh forgiving and re-establishing his bond with the Sikhs, who had earlier deserted him.

A large number of devotees visit the gurdwara throughout the year to pay obeisance and take a dip in the sarovar (holy pond). A fair is also organised here on Maghi

every year. However, the narrow lanes leading to the gurdwara, often choked with overflowing sewage, present a picture of neglect.

Bali inspected the surroundings of the shrine, reviewed the proposed restoration project, and held discussions with officials of the departments concerned.

He said, "Just like the surroundings of the Golden Temple in Amritsar, the area around the historic Gurdwara Tutti Gandhi Sahib in Muktsar will also witness similar efforts. Under the leadership of CM Bhagwant Singh Mann, the government is committed to reviving Punjab's glorious cultural and historical legacy."

MLA Kaka Brar added that the demand to give Muktsar a heritage makeover had been longstanding. "The government has taken our demand seriously, and necessary funds are being made available," he said.

Samadhis of Ferozepur's last ruling couple lie in neglect



ANIRUDH GUPTA

FEROZEPUR, AUGUST 31

Once the rulers of Ferozepur, the "samadhis" of Sardar Dhanna Singh and his wife Rani Laxman Kaur now lie in ruins. Situated in the Turi Bazaar area, the dome-shaped structure, where the two were laid to rest, wears a desolate look. Ironically,

<< A dome-shaped structure, housing samadhis of last rulers of Ferozepur, lies in ruins.

many people, even those staying in the vicinity, are not aware of the historical importance of this place.

Most people residing in and around Turi Bazaar often visit the old temple known as "Devi Dwara", situated next to the premises of Sanatan Dharam Sabha School, but, sadly, few of them are aware about the fact that next to this temple lies the samadhis of Dhanna Singh, the last ruler of Ferozepur, and his wife Rani Lachhman Kaur.

The samadhis are in a state of apathy and neglect, awaiting revival. Dhanna Singh had no child, and after his death in 1814, his wife Rani assumed the charge of Ferozepur. When she died in 1835, Ferozepur "lapsed" into the hands of the British, courtesy Lord Dalhousie's "Doctrine of Lapse".

"Raja Dhanna Singh had constructed a pond for his wife which got famous as 'Rani Ka Talaab'. He had

even made two special tunnels through which the water was brought from the Sutlej to the pond. With the passage of time, these tunnels vanished, but the pond which is a dry tank today still exists," said historian Dr Rameshwar Singh.

"Rani Lachhman Kaur was a very religious person. She also constructed a temple near the pond which is still there. Back then, the entire area was adorned with greenery and vibrant plants, which

added an enchanting touch to the beauty of this place," he added.

Raju Khattar, a local resident, said he was surprised to know the history of these two dome-shaped structures. "Since the time when we were kids, we have been listening about Rani Lachhman Kaur and talab (pond) but we were not aware that their 'samadhis' existed here. The government should come forward to revive these historic structures," he said.

Pvt industrial park policy on the cards: Minister

TRIBUNE NEWS SERVICE

MOHALI, AUGUST 31

Industry, Investment Promotion and Power Minister Sanjeev Arora has said the state government will soon come up with a private industrial park policy.

"The state government is finalising a Private Industrial Park Policy aimed at fostering industrial growth and enhancing the ease of doing business, currently in the drafting stage," the minister said.

Arora said, "The Industrial Park Policy will provide a robust framework to sup-

port industrial expansion by offering state-of-the-art infrastructure and comprehensive facilities within designated industrial parks."

He highlighted that these parks would streamline business operations, attract investments and create a conducive environment for industries to thrive, especially for "Red Categories".

He said 684 applications had been processed within the stipulated time on newly launched Fasttrack Punjab portal. Of 1,431 applications, 747 were under review, said the minister.

BRIEFLY

3.5 kg heroin, ₹2 lakh drug money seized in Jalandhar

Jalandhar: The Jalandhar Commissionerate Police apprehended a drug smuggler and seized 3.5 kg heroin along with Rs 2 lakh drug money from him. He has been identified as Manjit Singh of Jalandhar Enclave. He already faces three cases under NDPS Act in Punjab and New Delhi. The arrest was made during special checking. TNS

Woman dies in roof collapse

Sangrur: Karamjit Kaur (60) was killed after a house collapsed at Sangatpura village on Sunday morning. She was the mother-in-law of house owner Sukhpal Singh. Sukhpal's wife was also injured. oc

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF SUPREME POLYTUBES LIMITED	
RELEVANT PARTICULARS	
Sl.No	PARTICULARS
1.	Name of the corporate debtor Supreme Polyubes Limited
2.	Date of incorporation of corporate debtor 19th December, 2002
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor CIN: U25209PB2002 PLCO25653
5.	Address of the registered office and principal office (if any) of the Corporate Debtor Registered Office: Bugrian Road Dhuri Punjab-148024
6.	Date of closure of Insolvency Resolution Process 29.08.2025
7.	Liquidation commencement date of corporate debtor 29.08.2025
8.	Name and registration number of the insolvency professional acting as liquidator Mr. Mukesh Kumar Jain Registration No. IBI/PA-001/IP-P-01960/2020-2021/13089
9.	Address and e-mail of the liquidator, as registered with the Board Address: T-1, 3 rd Floor, Front Right Portion, Pankaj Arcade, Pocket MLU, Plot No. 16, Sector-5, Dwarka, Delhi, South West, National Capital Territory of Delhi - 110075 Email Id: - cfacs19@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator Communication Address: Mavent Restructuring Services LLP S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017 Email Id: liq.supremepolytubes@gmail.com
11.	Last date for submission of claims 28.09.2025

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench-II has ordered the commencement of liquidation of the Supreme Polyubes Limited on 29.08.2025. The stakeholders of Supreme Polyubes Limited are hereby called upon to submit their claims with proof on or before 28.09.2025 to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Mukesh Kumar Jain
Liquidator
In the matter of Supreme Polyubes Limited
IBBI Reg. No. IBI/PA-001/IP-P-01960/2020-2021/13089
AFA Valid Up to: 30-06-2026
Email: liq.supremepolytubes@gmail.com, cfacs19@gmail.com
Communication Address: Mavent Restructuring Services LLP
S-376, Panchshila Park, Panchsheel Enclave, South Delhi, New Delhi- 110017

Date: 01.09.2025
Place: New Delhi

IndusInd Bank		Reg. Office: PNA house, First Floor, 57 and 57/1, MIDC, Andheri (E), Mumbai- 400093, Website: www.indusind.com
POSSESSION NOTICE		
(FOR IMMOVABLE PROPERTY) (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)		
Whereas, the undersigned being the authorized officer of the IndusInd Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices, and calling upon to pay the amount within 60 days from the date of receipt of the said notice. Details are given as under:-		
Customer Name	Description of the Immovable Property	13(2) Notice Date: 21/06/2025 Notice Amt.: Rs. 34,75,979/- as on 13.05.2025 Possession Date: 29.08.2025 Location : Punjab
M/s Balwant Traders Through Its Proprietor Mr. Balwant Rai(Borrower), Mr. Balwant Rai, Mr. Bhushan Kumar, Mrs. Amita & Mrs. Neelam Rani(Co-Borrowers) vide Loan Account No.PLE01395N	All that piece and parcel of House bearing M.C.L. No. B-6-966/50, measuring 170 Sq. yds comprised in Kharsa No. 4586/1155, Khata No. 1583/1751, Jamabandi- 1997-1998 situated in village "Taraf Saidan" locality known as "Harbans Pura", Tehsil & District Ludhiana, Punjab - 141008, vide bearing Vaska No. 268 dated 07.04.2003 which is bounded as under: East: Hajara Singh 51" West: Ram Pyari 51" North: Neighbour 30" South: Street 30"	
Mr. Dharminder Kumar (Borrower), Mrs. Nirupama, Mr. Om Prakash & Ms Om Fashion Through its Proprietor Mr. Dharminder Kumar (Co-Borrowers) vide Loan Account No.PLE00664N	All that piece and parcel of One Plot measuring 206 sq. yds., comprised in Kharsa No. 8/2-3-4/1-7/2-8/2-9-11-13/1-18/2-20-21/1-22/1-26, Khata No. 86/91 Jamabandi- 2007-2008 situated at village Phanna, Hadbast No. 79, Abadi, Hanwinder Nagar near Inner Vihar, Tehsil & District Ludhiana, Punjab - 141008, bearing Vaska No. 19011 dated 09.03.2010 which is bounded as under: East: Street 25" wide 51'-6" West: Neighbour 51'-6" North: Neighbour 36" South: Street 36"	13(2) Notice Date: 21/06/2025 Notice Amt.: Rs. 28,79,827.45/- as on 08.05.2025 Possession Date: 29.08.2025 Location : Punjab
Mr. Jitesh Pahwa(Borrower), Legal Heirs of Late Mr. Rakesh Kumar Pahwa & Since Deceased, Mrs. Sandhya Pahwa & Mrs Sandhya Plywood Through Its Proprietor Mr. Jitesh Pahwa (Co-Borrowers) vide Loan Account No.PLE01422N	All that piece and parcel of One commercial property bearing M.C.No. B-17-216 (old) and B-17-216/3 (New) measuring 127 Sq. yds comprised in Kharsa No. 1174/424, Khata No. 316358 as per Jamabandi 2008-09, situated at Taraf Lodhewala, H.B. No. 165, Abadi Bharat Nagar, Tehsil & District Ludhiana, Punjab - 141001, as per Transfer Deed bearing vaska no. 15445 dated 08.02.2021, which is bounded as under: East: Yashpal 67'-04" West: Punjab Boot House 67'-03" North: Neighbour 16'-09" South: Road 16'-10"	13(2) Notice Date: 21/06/2025 Notice Amt.: Rs. 35,33,468.33/- as on 13.05.2025 Possession Date: 28.08.2025 Location : Punjab
The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein above in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the said Rules, on above mentioned dates. The borrowers in particular and the public in general is cautioned not to deal with the property and any dealings with the property will be subject to charge of the IndusInd Bank Limited for an amount of notices mentioned above and interest thereon together with expenses and charges etc. less amount paid, if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.		
Place :- Punjab Date : 01.09.2025 IndusInd Bank Limited, Authorised Officer		

ਵਿਰਾਸਤ

ਤਲਬ ਤੋਂ ਮਾਰਫ਼ਤ ਤੱਕ: ਪਰਮਾਤਮਾ ਨੂੰ ਪਾਉਣ ਦਾ ਸ਼ਾਨਦਾਰ ਸਫ਼ਰ



ਆਫ਼ਾਨ ਯੋਸਵੀ

ਮਾਰਫ਼ਤ, ਪਰਮਾਤਮਾ ਨੂੰ ਪਛਾਨਣ ਅਤੇ ਪਾਉਣ ਦੇ ਸਫ਼ਰ ਦਾ ਉਹ ਮੁਕਾਮ ਹੈ, ਜਿੱਥੇ ਪਹੁੰਚ ਕੇ ਸਾਧਕ ਆਪਣੇ ਮੁਰਸ਼ਦ ਦੀਆਂ ਗਿਆਨ-ਰਹਿਮਤਾਂ ਨਾਲ ਭਰਪੂਰ ਹੋ ਜਾਂਦਾ ਹੈ। ਮਾਰਫ਼ਤ ਦਾ ਡੂੰਘਾ ਅਹਿਸਾਸ, ਆਪਣੀ ਅਗਿਆਨਤਾ ਨੂੰ ਨਿਮਰਤਾ ਨਾਲ ਸਵੀਕਾਰ ਕਰਨ ਅਤੇ ਸਰਬ ਸ਼ਕਤੀਮਾਨ ਦੀ ਸਰਬਵਿਆਪਕਤਾ ਪ੍ਰਤੀ ਜਾਗਰੂਕ ਹੋਣ ਅਤੇ ਸਮਰਪਣ ਦੀ ਭਾਵਨਾ ਰੱਖਣ ਨਾਲ ਜਾਗਦਾ ਹੈ। ਸਾਧਕ ਲਈ, ਮਾਰਫ਼ਤ ਨੂੰ ਪਾਉਣਾ ਨਹੀਂ ਹੁੰਦਾ। ਇਹ ਸਿਰਫ਼ ਕੁਝ ਚੁਣੇ ਹੋਏ ਲੋਕ ਹਨ, ਜੋ ਸਰਵ ਸ਼ਕਤੀਮਾਨ ਦੀ ਕਿਰਪਾ ਪ੍ਰਾਪਤ ਕਰਦੇ ਹਨ ਅਤੇ ਅਜਿਹੇ ਸਾਧਕ ਬਣ ਜਾਂਦੇ ਹਨ, ਜਿਨ੍ਹਾਂ ਰਾਹੀਂ ਉਸ ਦੀ ਬ੍ਰਹਮਤਾ ਉਨ੍ਹਾਂ ਤੱਕ ਧਾਨੀ ਕਿ ਮਨੁੱਖਤਾ ਤੱਕ ਪਹੁੰਚਦੀ ਹੈ। ਕਈ ਹੋਰ ਹਨ, ਜੋ ਨਫ਼ਸ (ਹਉਮੈ ਜਾਂ ਫ਼ੋਟਾਪਨ) ਨੂੰ ਦੂਰ ਕਰਨ ਲਈ ਸਾਲਾਂ ਤੱਕ ਸਸਤ ਮਿਹਨਤ ਕਰਦੇ ਹਨ। ਵੱਡੇ ਤੋਂ ਵੱਡੇ ਅਧਿਆਤਮਿਕ ਖੋਜੀਆਂ ਨੇ ਵੀ ਲਗਾਤਾਰ ਨਫ਼ਸ ਵਿਰੁੱਧ ਚਿਤਾਵਨੀ ਦਿੱਤੀ ਹੈ। ਬ੍ਰਹਮ ਨੂੰ ਲੱਭਣ ਦੀ ਯਾਤਰਾ 'ਤੇ ਪ੍ਰਾਪਤੀ ਦੀ ਭਾਵਨਾ ਵਿੱਚ ਤੰਬੀ ਨਾਲ ਖੜੋਤਾ ਆ ਸਕਦੀ ਹੈ। ਆਪਣੇ ਅੰਦਰ ਸੁਭਾਵਿਕ ਹੰਕਾਰ ਦਾ ਵੇਵਾਟਾ ਹੋਰ ਕਮਜ਼ੋਰੀਆਂ ਨਾਲ ਕਿਤੇ ਜ਼ਿਆਦਾ ਮੁਸ਼ਕਲ ਹੋ ਸਕਦਾ ਹੈ। ਇਹ ਇਸ ਲਈ ਕਿਉਂਕਿ ਸਾਧਕ ਆਪਣੇ ਅੰਦਰ ਵਸਦੇ ਹੰਕਾਰ ਨੂੰ ਆਪਣੀ ਅਧਿਆਤਮਕ ਅਮੀਰੀ ਸਮਝ ਸਕਦਾ ਹੈ। ਕੁਝ ਹਰੱਸਵਾਦੀਆਂ ਨੇ 17ਵੀਂ ਸਦੀ ਦੇ ਸੂਫ਼ੀ ਸੱਤ ਬਾਬਾ ਬੁੱਲ੍ਹ

ਸ਼ਾਹ ਵਾਂਗ ਆਪਣੇ ਅੰਦਰ ਵਸਦੇ ਹੰਕਾਰ ਨਾਲ ਬਹੁਤ ਗਹਿਰੀ ਤਰ੍ਹਾਂ ਨਜ਼ਿੱਠਿਆ ਹੈ। ਕਸੂਰ ਸ਼ਹਿਰ, ਜਿੱਥੇ ਬਾਬਾ ਬੁੱਲ੍ਹ ਸ਼ਾਹ ਰਹਿੰਦੇ ਸਨ, ਹਜ਼ਾਰਾਂ ਪੈਰੋਕਾਰ ਉਨ੍ਹਾਂ ਕੋਲ ਆਉਂਦੇ, ਪਰ ਬਾਬਾ ਬੁੱਲ੍ਹ ਸ਼ਾਹ ਸਿਰਜਣਹਾਰ ਦੀ ਕਿਰਪਾ ਅਤੇ ਪਿਆਰ ਨੂੰ ਸਾਰੀਆਂ ਨਿਮਰਤਾ ਤੋਂ ਨਿਆਰਾ ਮੰਨਦੇ ਹੋਏ ਮਨੁੱਖਤਾ ਪ੍ਰਤੀ ਉਨ੍ਹਾਂ ਦੀ ਹਮਦਰਦੀ ਅਤੇ ਅਧਿਆਤਮਿਕਤਾ ਵਿੱਚ ਲੀਨ ਰਹਿੰਦੇ। ਜਦੋਂ ਸ਼ਰਧਾਲੂਆਂ ਨੇ ਉਨ੍ਹਾਂ ਨਾਲ ਇਕਸੁਰਤਾ ਨੂੰ ਅਨੁਭਵ ਕਰਦਿਆਂ ਉਸ ਦੀ ਭਾਲ ਕੀਤੀ, ਤਾਂ ਬਾਬਾ ਬੁੱਲ੍ਹ ਸ਼ਾਹ ਨੇ ਸ਼ਾਨਦਾਰ ਸਾਦਗੀ ਨਾਲ ਗਾਇਆ: **ਰਾਤੀਂ ਜਾਗੋਂ ਕਰੋ ਇਬਾਦਤ, ਰਾਤੀ ਜਾਗਣ ਕੁੱਤੇ।**

ਭੇਥੋਂ ਉੱਚੇ।

ਭੋਕਣੇ ਬੰਦ ਮੂਲ ਨਾ ਹੁੰਦੇ,

ਜਾ ਸੂਫ਼ੀ 'ਤੇ ਸੁੱਤੇ।

ਭੇਥੋਂ ਉੱਚੇ।

ਖ਼ਸਮ ਅਪਣੇ ਦਾ

ਦਰ ਨਾ ਛੱਡੇਦੇ,

ਭਾਵੇਂ ਵੱਜਣ ਜੁੱਤੇ।

ਭੇਥੋਂ ਉੱਚੇ।

ਭੁੱਲ੍ਹੇ ਸ਼ਾਹ ਕੋਈ ਹੁਖ਼ਤ ਵਿਰਾਸ ਲੈ,

ਨਹੀਂ ਤਾਂ ਬਾਜ਼ੀ ਲੈ ਗਏ ਕੁੱਤੇ। ਭੇਥੋਂ ਉੱਚੇ।

ਭਾਵ ਕਿ ਤੁਸੀਂ ਰਾਤਾਂ ਨੂੰ ਜਾਗਦੇ ਰਹਿੰਦੇ ਹੋ, ਪ੍ਰਾਰਥਨਾ ਕਰਨ ਲਈ। ਕੁੱਤੇ ਸਾਰੀ ਰਾਤ ਜਾਗਦੇ ਰਹਿੰਦੇ ਹਨ, ਉਹ ਤੁਹਾਡੇ ਨਾਲ ਬਿਹਤਰ ਹਨ। ਉਹ ਕਦੇ ਵੀ ਆਪਣੇ ਮਾਲਕ ਦੇ ਦਰਵਾਜ਼ੇ ਤੋਂ ਦੂਰ ਨਹੀਂ ਜਾਂਦੇ, ਭਾਵੇਂ ਉਨ੍ਹਾਂ ਨੂੰ ਸੌਂ ਜੋ ਵਾਰੀ ਕੁੱਟਿਆ ਵੀ ਜਾਵੇ। ਬੁੱਲ੍ਹ ਸ਼ਾਹ ਕਹਿੰਦੇ ਹਨ ਕਿ ਆਪਣੇ ਪਿਆਰੇ (ਸਰਵਸ਼ਕਤੀਮਾਨ) ਨੂੰ ਹਰ ਤਰੀਕੇ ਨਾਲ ਭਰਮਾਓ। ਜਿਸ ਤਰ੍ਹਾਂ ਤੁਸੀਂ ਕਰ ਸਕਦੇ ਹੋ, ਅਜਿਹਾ ਨਾ ਹੋਵੇ ਕਿ ਕੁੱਤੇ ਤੁਹਾਡੇ ਨਾਲ ਬਿਹਤਰ ਸਮਝੇ ਜਾਣ। ਸੂਫ਼ੀ ਸੱਤਾਂ ਨੇ ਸਾਨੂੰ ਨਫ਼ਸ 'ਤੇ ਕਾਬੂ ਪਾਉਣ ਦੇ ਕਈ ਤਰੀਕੇ ਵਾਰ-ਵਾਰ ਸਿਖਾਏ ਹਨ। ਇਸ ਗੱਤੇ ਵਿੱਚ



ਆਉਣ ਵਾਲੇ ਖਤਰਿਆਂ ਦਾ ਸਾਹਮਣਾ ਇੱਕ ਸਾਧਕ ਹੀ ਕਰ ਸਕਦਾ ਹੈ। ਸੱਚ ਸਾਧਕ ਲਈ ਹੋਰ ਵੀ ਬਹੁਤ ਸਾਰੇ ਇਮਤਿਹਾਨ ਹਨ, ਪਰ ਉਹ ਸਰਵਸ਼ਕਤੀਮਾਨ ਦੀ ਖੋਜ ਵਿੱਚ ਅਡੋਲ ਰਹਿੰਦਾ ਹੈ।

ਇੱਕ ਆਦਮੀ ਬਾਰੇ ਇੱਕ ਪੁਰਾਣੀ ਸੂਫ਼ੀ ਕਹਾਣੀ ਹੈ, ਜੋ ਪਰਮਾਤਮਾ ਦੀ ਖੋਜ ਵਿੱਚ ਇੰਨਾ ਜਮਰਪਿਤ ਸੀ ਕਿ ਉਹ ਸਾਰੀਆਂ ਇੱਛਾਵਾਂ ਤੋਂ ਰਹਿਤ ਹੋ ਗਿਆ ਅਤੇ ਸਿਰਫ਼ ਆਪਣੇ ਸਿਰਜਣਹਾਰ ਨਾਲ ਹੀ ਰਹਿਣਾ ਚਾਹੁੰਦਾ ਸੀ। ਕਹਾਣੀ ਇਹ ਹੈ ਕਿ ਇਹ ਆਦਮੀ ਦਿਨ ਭਰ ਅਤੇ ਹਰ ਸਮੇਂ ਪਰਮਾਤਮਾ ਦੀ ਪੂਜਾ ਕਰਦਾ ਸੀ। ਉਹ ਨੱਚਦਾ ਸੀ ਅਤੇ ਆਪਣੇ ਸਿਰਜਣਹਾਰ ਦੀ ਉਸਤਤ ਗਾਉਂਦਾ ਸੀ। ਉਸ ਦਾ ਹਰ ਕਦਮ, ਉਸ ਦਾ ਹਰ ਸਾਹ ਪਰਮਾਤਮਾ ਨੂੰ ਸਮਰਪਿਤ ਸੀ। ਉਸ ਦਾ ਪਿਆਰ ਏਨਾ ਡੂੰਘਾ ਸੀ ਕਿ ਉਸ ਨੂੰ ਆਪਣੀ ਪਰਵਾਹ ਨਹੀਂ ਸੀ ਅਤੇ ਉਸ ਨੇ ਸਿਰਫ਼

ਪਰਮਾਤਮਾ ਦੀ ਪਰਵਾਹ ਕੀਤੀ। ਪਰਮਾਤਮਾ ਇਸ ਵਫ਼ਾਦਾਰ ਆਦਮੀ ਨੂੰ ਇਨਾਮ ਦੇਣਾ ਚਾਹੁੰਦਾ ਸੀ। ਪਰਮਾਤਮਾ ਨੇ ਉਸ ਨੂੰ ਅਸੀਸ ਦਿੱਤੀ ਅਤੇ ਕਿਹਾ, 'ਕੁਝ ਵੀ ਮੰਗੋ' ਉਹ ਆਦਮੀ ਕੁਝ ਵੀ ਅਜਿਹਾ ਨਹੀਂ ਚਾਹੁੰਦਾ ਸੀ, ਜੋ ਉਸ ਨੂੰ ਉਸ ਦੇ ਸਿਰਜਣਹਾਰ ਦੀ ਭਗਤੀ ਤੋਂ ਭਟਕਾਏ। ਉਸ ਨੇ ਨਿਰਾਤਾ ਨਾਲ ਪਰਮਾਤਮਾ ਨੂੰ ਕਿਹਾ, 'ਮੇਰੇ ਕੋਲ ਸਭ ਕੁਝ ਹੈ। ਮੈਂ ਸਿਰਫ਼ ਤੁਹਾਨੂੰ ਹੀ ਭਾਲਦਾ ਹਾਂ, ਮੈਂ ਹੋਰ ਕੁਝ ਨਹੀਂ ਮੰਗਦਾ।' ਪਰਮਾਤਮਾ ਨੇ ਕਿਹਾ, 'ਆਪਣੇ ਲਈ ਨਾ ਮੰਗੋ ਕਿਸੇ ਹੋਰ ਲਈ ਮੰਗ ਲਵੋ' ਇਹ ਸੁਣ ਕੇ ਉਸ ਨੇ ਕਿਹਾ, 'ਮੈਂ ਮੰਗਾਂਗਾ, ਪਰ ਇੱਕ ਸ਼ਰਤ 'ਤੇ'। ਪਰਮਾਤਮਾ ਨੇ ਕਿਹਾ, 'ਜਿਸ ਲਈ ਮੰਗਣਾ ਹੈ, ਉਸ ਦਾ ਨਾਮ ਦੱਸੋ।' ਆਦਮੀ ਨੇ ਨਿਮਰਤਾ ਨਾਲ ਪਰਮਾਤਮਾ ਨੂੰ ਪੁੱਛਿਆ, 'ਮੇਰੇ ਪਿੱਛੇ ਮੇਰਾ ਪਰਛਾਵਾਂ ਹੈ। ਤੁਸੀਂ ਕੋਈ ਚਮਤਕਾਰ ਕਰੋ, ਤਾਂ ਜੋ ਮੈਂ ਇਸ ਨਾ ਦੱਖ ਸਕਾਂ ਅਤੇ

ਮੇਰੀ ਨੇ ਟਰੰਪ ਨੂੰ ਨੇਬੋਲ ਸ਼ਾਂਤੀ ਪੁਰਸਕਾਰ ਲਈ ਹਮਾਇਤ ਦੇਣ ਤੋਂ ਕੀਤਾ ਸੀ ਇਨਕਾਰ

ਵਾਸ਼ਿੰਗਟਨ ਡੀ.ਸੀ.: 'ਇਊਯਾਕ ਟਾਈਮਜ਼' ਦੀ ਇੱਕ ਰਿਪੋਰਟ 'ਚ ਦਾਅਵਾ ਕੀਤਾ ਗਿਆ ਹੈ ਕਿ ਅਮਰੀਕੀ ਰਾਸ਼ਟਰਪਤੀ ਡੋਨਲਡ ਟਰੰਪ ਨੇ 17 ਜੂਨ ਨੂੰ ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨਰਿੰਦਰ ਸੋਨੀ ਨਾਲ ਫੋਨ 'ਤੇ ਗੱਲਬਾਤ ਦੌਰਾਨ ਭਾਰਤ-ਪਾਕਿਸਤਾਨ ਵਿਚਾਲੇ ਫੌਜੀ ਸੰਘਰਸ਼ ਖਤਮ ਕਰਨ ਦੇ ਆਹਾਹ 'ਤੇ ਨੇਬੋਲ ਸ਼ਾਂਤੀ ਪੁਰਸਕਾਰ ਨਾਮਜ਼ਦਗੀ ਲਈ ਉਨ੍ਹਾਂ ਦੀ ਹਮਾਇਤ ਮੰਗੀ ਸੀ ਜਿਸ ਨੂੰ ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਸੋਨੀ ਨੇ ਸਵੀਕਾਰ ਨਹੀਂ ਕੀਤਾ ਸੀ ਅਤੇ ਟਰੰਪ ਦੇ ਦਾਅਵੇ ਨੂੰ ਖਾਰਜ ਕਰਦਿਆਂ ਕਿਹਾ ਸੀ ਕਿ ਦੋਵਾਂ ਮੁਲਕਾਂ ਵਿਚਾਲੇ ਜੰਗਬੰਦੀ ਭਾਰਤ ਤੇ ਪਾਕਿ ਵਿਚਾਲੇ ਸਹਿਮਤੀ ਨਾਲ ਹੋਈ ਸੀ। ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਸੋਨੀ ਵੱਲੋਂ ਟਰੰਪ ਨੂੰ ਨੇਬੋਲ ਸ਼ਾਂਤੀ ਪੁਰਸਕਾਰ ਲਈ ਹਮਾਇਤ ਦੇਣ ਤੋਂ ਕੀਤੇ ਗਏ ਇਨਕਾਰ ਨੇ ਦੋਵਾਂ ਮੁਲਕਾਂ ਵਿਚਾਲੇ ਸੰਘਰ ਵਿਵਾਹਟ 'ਚ ਅਹਿਮ ਭੂਮਿਕਾ ਨਿਭਾਈ ਹੈ। ਮੁਜ਼ੀਬ ਮਸਾਲ, ਟਾਇਲਰ ਪੋਸ਼ ਤੇ ਅਲੁਪ੍ਰੀਤਾ ਦਾਸ ਵੱਲੋਂ ਤਿਆਰ ਕੀਤੀ ਗਈ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਸੋਨੀ ਨਾਲ ਫੋਨ 'ਤੇ ਗੱਲਬਾਤ ਦੌਰਾਨ ਟਰੰਪ ਨੇ ਕਥਿਤ ਤੌਰ 'ਤੇ ਕਿਹਾ ਸੀ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ ਫੌਜੀ ਸੰਘਰਸ਼ ਖਤਮ ਹੋਣ 'ਤੇ ਮਾਣ ਹੈ। ਉਨ੍ਹਾਂ ਦੀਆਂ ਕਿ ਪਾਕਿਸਤਾਨ ਉਨ੍ਹਾਂ ਨੂੰ ਨੇਬੋਲ ਸ਼ਾਂਤੀ ਪੁਰਸਕਾਰ ਲਈ ਨਾਮਜ਼ਦ ਕਰਨ ਵਾਲਾ ਹੈ। ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਸੋਨੀ ਨੇ ਟਰੰਪ ਨੂੰ ਦੀਆਂ ਕਿ ਹਾਲੀਆ ਜੰਗਬੰਦੀ 'ਚ ਅਜ਼ੀਕਾ ਦੀ ਸ਼ਮੂਲੀਤਤ ਦਾਈ ਲੋਣਾਦਣਾ ਨਹੀਂ ਹੈ।

-ਏਐਨਆਈ

ਐੱਸ ਸੀ ਦੇ ਸਿਖਰ ਸੰਮੇਲਨ ਦੇ ਐਲਾਨਨਾਮੇ 'ਤੇ ਸਭ ਦੀਆਂ ਨਜ਼ਰਾਂ

ਨਵੀਂ ਦਿੱਲੀ (ਉਜਵਲ ਜਲਾਲੀ): ਐਸਪੀ ਸਹਿਗੰਗਾ ਸੰਮੇਲਨ (ਐੱਸ ਸੀ) ਸਿਖਰ ਸੰਮੇਲਨ ਝਲਕੇ 1 ਸਤੰਬਰ ਨੂੰ ਨੇਪਰੇ ਚੜ੍ਹ ਜਾਵੇਗਾ। ਨਵੀਂ ਦਿੱਲੀ ਦਾ ਧਿਆਨ ਸਾਡੇ ਐਲਾਨਨਾਮੇ ਦੇ ਸ਼ਬਦਾਂ ਅਤੇ ਪਾਸ ਹੇਠ 'ਤੇ ਅਤਿਵਾਦ ਦੇ ਸੰਦਰਭ 'ਤੇ ਕੇਂਦਰਿਤ ਹੈ। ਭਾਰਤ ਨੂੰ ਆਸ ਹੈ ਕਿ ਇਸ ਦਸਤਾਵੇਜ਼ 'ਚ ਸਰਹੱਦ ਪਾਰੋਂ ਹੁੰਦੇ ਅਤਿਵਾਦ ਬਿਲਾਫ਼ ਸਖ਼ਤ ਕੁਖ਼ ਆਵਾਇਆ ਜਾਵੇਗਾ। ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨਰਿੰਦਰ ਸੋਨੀ ਸਿਖਰ ਸੰਮੇਲਨ ਦੇ ਪੂਰਨ ਸ਼ੇਸ਼ਨ ਨੂੰ ਸੰਪੇਦਨ ਕਰਨਗੇ। ਵਿਦੇਸ਼ ਮੰਤਰਾਲੇ ਦੇ ਸਿਖਰਲੇ ਅਧਿਕਾਰੀਆਂ ਨੇ ਦੀਆਂ ਕਿ ਮੇਰੀ ਐੱਸ ਸੀ 'ਚ ਅਧੀਨ ਖੇਤਰੀ ਸਹਿਗੰਗਾ ਨੂੰ ਹੁਲਾਰਾ ਦੇਣ ਦੇ ਭਾਰਤ ਦੇ ਨਜ਼ਰੀਏ ਦੀ ਹੁਪ-ਬੁਲਾ ਪੇਸ਼ ਕਰਨਗੇ। ਸ਼ਿਕਰਗੰਗ ਹੈ ਕਿ ਜੂਨ 'ਚ ਕਿਰਾਇਦਾ 'ਚ ਹੋਈ ਐੱਸ ਸੀ 'ਚ ਗੱਖਿਆ ਮੰਤਰੀਆਂ ਦੀ ਮੀਟਿੰਗ 'ਤੇ ਭਾਰਤ ਨੇ ਸਰਹੱਦ ਪਾਰੋਂ ਹੁੰਦੇ ਅਤਿਵਾਦ ਦਾ ਕੋਈ ਸਿਰਕ ਨਾ ਹੋਣ ਦਾ ਵਾਦਲਾ ਮੰਤਰੀਆਂ ਸਾਡੇ ਬਿਚਾਨ 'ਤੇ ਦਸਤਖ਼ਤ ਕਰਨ ਤੋਂ ਇਨਕਾਰ ਕਰ ਦਿੱਤਾ ਸੀ। ਉਹ ਸੰਮੇਲਨ ਪ੍ਰਕਿਰਾਸ਼ਮ ਹਮਲੇ ਤੋਂ ਕੁਝ ਦਿਨ ਬਾਅਦ ਹੋਇਆ ਸੀ।

ਵਿਚਾਲੇ ਹੋਈ ਵਾਰਤਾ 'ਚ ਲਏ ਗਏ ਅਹਿਮ ਫ਼ੈਸਲਿਆਂ ਦਾ ਸ਼ਿਕਰ ਕੀਤਾ 'ਤੇ ਉਨ੍ਹਾਂ ਦੀਆਂ ਕੋਸ਼ਿਸ਼ਾਂ ਨੂੰ ਅੱਗੇ ਵੀ ਹਮਾਇਤ ਦੇਣ 'ਤੇ ਜ਼ਿਰਮਤੀ ਜਰਾਈ। ਸੋਨੀ ਦੇ ਸ਼ੀ ਨੇ ਕੈਲਸ਼ ਮਾਨਸ਼ਰੇਵਰ

ਮਨੋਰੰਜਨ

ਵੈਨਿਸ ਫ਼ਿਲਮ ਫੈਸਟੀਵਲ 'ਚ 4ਕੇ 'ਚ ਦਿਖਾਈ ਜਾਵੇਗੀ 'ਦੋ ਬੀਘਾ ਜ਼ਮੀਨ'

ਵਾਸ਼ਿੰਗਟਨ ਡੀ.ਸੀ.: ਇਸ ਸਾਲ ਵੈਨਿਸ ਫ਼ਿਲਮ ਫੈਸਟੀਵਲ ਵਿੱਚ ਕਲਾਸਿਕ ਵਰਗ ਵਿੱਚ ਮਸ਼ਹੂਰ ਬਿਮਲ ਰੋਏ ਦੀ ਫ਼ਿਲਮ 'ਦੋ ਬੀਘਾ ਜ਼ਮੀਨ' 4 ਕੇ ਵਿੱਚ ਦਿਖਾਈ ਜਾਵੇਗੀ। ਇੰਡੀਆ ਫ਼ਿਲਮ ਹੈਗੈਟੇਜ ਫਾਊਂਡੇਸ਼ਨ ਦੇ ਡਾਇਰੈਕਟਰ ਸ਼ਵਿੰਦਰ ਸਿੰਘ ਫ਼ੁੰਗਰਪੁਰ ਨੇ 1953 ਵਿੱਚ ਆਈ ਇਸ ਫ਼ਿਲਮ ਬਾਰੇ ਚਰਚਾ ਕੀਤੀ। ਉਨ੍ਹਾਂ ਇਸ ਬਾਰੇ ਵੀ ਚਰਚਾ ਕੀਤੀ ਕਿ ਇਹ ਫ਼ਿਲਮ ਸੱਤ ਦਹਾਕਿਆਂ ਮਗਰੋਂ ਦਿਖਾਈ ਕਿਉਂ ਜ਼ਰੂਰੀ ਹੈ। ਬਿਮਲ ਵੱਲੋਂ ਇਹ ਫ਼ਿਲਮ ਸੱਤਿਆਜੀਤ ਰੋਆ ਦੀ 'ਪਾਰਬ ਪੰਚਾਹੀ' ਤੋਂ ਸਾਲ ਪਹਿਲਾਂ ਬਣਾਈ ਗਈ ਸੀ। ਸੱਤਿਆਜੀਤ ਨੇ ਬਿਮਲ ਬਾਰੇ ਕਿਹਾ ਸੀ ਕਿ ਉਸ ਨੇ ਆਪਣੀ ਯੋਗਤਾ ਨਾਲ ਪੁਰਾਣੀ ਪਰੰਪਰਾ ਦੇ ਜਾਲ ਨੂੰ ਤੋੜਦਿਆਂ ਯਥਾਰਥਵਾਦ ਅਤੇ ਸੂਖਮਤਾ ਦੇ ਨੇੜੇ ਨਾਲ ਉਹ ਫ਼ਿਲਮ ਬਣਾਈ ਜੋ ਸਿਨੇਮਾ ਲਈ ਨਿਕਤਰਲ ਢੁਕਵੀਂ ਸੀ।



ਪੰਜਾਬ ਐਗਰੀ ਐਕਸਪੋਰਟ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਟਿਡ	
ਪੰਜਾਬ ਰਾਜ ਸਰਕਾਰ ਦਾ ਇਕ ਅੰਡਰਟੇਕਿੰਗ	
ਪਲਾਟ ਨੰਬਰ 2A, ਸੈਕਟਰ-28A, ਮੱਧ ਮਾਰਗ, ਚੰਡੀਗੜ੍ਹ-160002	
ਫੋਨ: +91-172-5074210, 5074211	
ਈਮੇਲ: anubha.garg28@punjab.gov.in	
ਟੈਂਡਰ ਨੋਟਿਸ	
ਪੰਜਾਬ ਐਗਰੀ ਐਕਸਪੋਰਟ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਟਿਡ (PAGRESCO) ਹੁਜ਼ਿਆਰਜ਼, ਅੰਬੇਰ, ਸੰਘਣ, ਲਾਡਕਾਨਾ, ਸਰਹਿੰਦ ਆਦਿ ਵਿਖੇ ਸਿੱਧ ਯੋਜਨਾਵਾਂ ਅਪਣਾ ਵੱਖ-ਵੱਖ ਪਲਾਟਾਂ/ਪ੍ਰੋਜੈਕਟਾਂ 'ਤੇ ਆਊਟਰੀਜ਼ਿੰਗ ਦੇ ਆਹਾਹ 'ਤੇ ਕਿਰਾਏ ਸੇਵਾਵਾਂ ਪ੍ਰਦਾਨ ਕਰਨ ਲਈ ਸੱਚ ਬੇਕੀਫਾਰਾਂ ਤੋਂ ਦੋ ਬੋਲੀ ਪ੍ਰਦਾਸ਼ੀ (ਡਕਲੇਰੀ ਅਤੇ ਵੈਂਡੀ) ਦੇ ਤਹਿਤ ਆਮਦਾਨੀਨ ਬੇਕੀਆਂ ਦਾ ਸੱਦਾ ਦਿੰਦਾ ਹੈ।	
ਬੋਲੀ ਦਸਤਾਵੇਜ਼ਾਂ ਦੀ ਵਿਕਰੀ ਸ਼ੁਰੂ ਹੁੰਦੀ ਹੈ	01.09.2025, ਸ਼ਨਿੱਚਰ 09.00 ਵਜੇ
ਬੋਲੀ ਤੋਂ ਪਹਿਲਾਂ ਮੀਟਿੰਗਾਂ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ	10.09.2025 ਸ਼ਨਿੱਚਰ 11.00 ਵਜੇ
ਬੋਲੀ ਸਮਾਂ ਕਰਨ ਦੀ ਆਖ਼ਰੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ	19.09.2025, ਸ਼ਨਿੱਚਰ 11.00 ਵਜੇ
ਤਕਨੀਕੀ ਬੋਲੀ ਬੇਲੁਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ	19.09.2025, ਸ਼ਨਿ 04.00 ਵਜੇ
DNIT ਅਤੇ ਨਿਯਮਾਂ ਅਤੇ ਸ਼ਰਤਾਂ ਲਈ ਇੱਥੇ	ਹੀ ਟੈਂਡਰ ਪੋਰਟਲ: https://eproc.punjab.gov.in
ਲਾਗੂਕਰਿਤ	ਅਧਿਕਾਰਤ ਵੈੱਬਸਾਈਟ: www.punjabagro.gov.in
ਨੋਟ: ਜੇਕਰ ਕੋਈ ਸੱਚ ਪੱਤਰ ਹੈ ਤਾਂ ਉਹ ਸਿਰਫ ਉਪਰੋਕਤ ਪਤਰ/ਵੈੱਬਸਾਈਟ 'ਤੇ ਪ੍ਰਕਾਸ਼ਿਤ ਕੀਤੇ ਜਾਣਗੇ।	
ਸੀਆਈਐਨ ਨੰਬਰ: US1906CH1997SGC015921	DPF No/1007/12-2025-207-212
	ਪ੍ਰਬੰਧ ਨਿਵੇਸ਼ਕ

ਵਾਰਮ-ਬੀ ਜਨਤਕ ਘੋਸ਼ਣਾ (ਇਨਸਲਾਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਰੋਕਥ ਆਈ ਟਿਓਆ (ਲਿਕੁਈਡੇਸ਼ਨ ਪ੍ਰਾਜੈੱਕਟ) ਰੈਗੂਲੇਸ਼ਨ 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ-12)		
ਸੁਪਰੀਮ ਪਾਲੀਟਿਊਬਜ਼ ਲਿਮਿਟਿਡ ਦੇ ਸਟੋਕ ਹੋਲਡਰਾਂ ਦੇ ਧਿਆਨ ਚਿੱਤ		
ਸਬੰਧਤ ਵੇਰਵੇ		
ਲੜੀ ਨੰ.	ਵੇਰਵਾ	ਵਿਵਰਣ
1.	ਕਾਰਪੋਰੇਟ ਭੇਬਰਤ ਦਾ ਨਾਂ	ਸੁਪਰੀਮ ਪਾਲੀਟਿਊਬਜ਼ ਲਿਮਿਟਿਡ
2.	ਕਾਰਪੋਰੇਟ ਭੇਬਰਤ ਦੀ ਸਥਾਪਨਾ ਦੀ ਮਿਤੀ	19th December, 2002
3.	ਅਥਾਰਟੀ, ਜਿਸ ਦੇ ਤਹਿਤ ਕਾਰਪੋਰੇਟ ਭੇਬਰਤ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ ਹੈ	ਖੋਪਰੀ ਰਜਿਸਟਰਾਰ, ਚੰਡੀਗੜ੍ਹ
4.	ਕਾਰਪੋਰੇਟ ਪਹਿਚਾਣ ਨੰ./ਕਾਰਪੋਰੇਟ ਭੇਬਰਤ ਦਾ ਲਿਮਿਟਿਡ ਲਾਇਬਰਟੀ ਪਹਿਚਾਣ ਨੰ.	CIN: U23209PB2002 PLCC025653
5.	ਕਾਰਪੋਰੇਟ ਭੇਬਰਤ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁੱਖ ਦਫਤਰ (ਜੇਕਰ ਵੱਖ) ਦਾ ਪਤਾ	ਰਜਿਸਟਰਡ ਦਫਤਰ: ਬੁਗਾਨੀਆਂ ਰੋਡ, ਪੂਰੀ, ਪੰਜਾਬ-148024
6.	ਇਨਸਲਾਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰਾਜੈੱਕਟ ਸੱਚ ਹੋਣ ਦੀ ਮਿਤੀ	29.08.2025
7.	ਕਾਰਪੋਰੇਟ ਭੇਬਰਤ ਦੀ ਲਿਕੁਈਡੇਸ਼ਨ ਸ਼ੁਰੂਆਤੀ ਮਿਤੀ	29.08.2025
8.	ਬਰੋਡ ਲਿਕੁਈਡੇਸ਼ਨ ਕੰਮ ਕਰ ਰਹੇ ਇਨਸਲਾਵੈਂਸੀ ਪ੍ਰੋਜੈਕਟ ਨਾਂ ਨਾਂ ਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	ਸ਼੍ਰੀ ਯੁਕੇਂਤ ਬੁਗਾਨ ਜੋਜ਼ Registration No: IBBI/IPA-001/IP-P/01960/2020-2021/13089
9.	ਬੈਂਕਡ ਕੋਲ ਰਜਿਸਟਰਡ ਲਿਕੁਈਡੇਸ਼ਨ ਦਾ ਪਤਾ ਤੇ ਈਮੇਲ	ਪਤਾ: ਟੀ-1, ਤੀਸਰੀ ਮੰਜ਼ਿਲ, ਫਰੰਟ ਰੋਈਟਪੋਕਲਨ, ਪੱਕਾ ਆਰਕੇਡ, ਪਾਰਟੇ ਐਮਪਲੇਟ੍ਰ ਪਲਾਟ ਨੰ. 16, ਸੈਕਟਰ-5, ਦਵਾਰਕਾ ਇੰਡੀ, ਸਾਊਥ ਵੈਸਟ, ਐਲਾਨ ਰੋਪਿੰਟ ਟੋਟੀਰੀਆ ਆਫ ਇਲੈਂਡੀ-110075 Email id: fcafeas19@gmail.com
10.	ਲਿਕੁਈਡੇਟਰ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਕਰਨ ਲਈ ਭਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਤੇ ਈਮੇਲ	ਪੱਤਰ ਵਿਹਾਰ ਪਤਾ: ਮੈਕੋਟ ਇਸਟਰਡੈਕਰੀਬਲ ਸਰਵਿਸਿਜ਼ ਐਲਏਐਮੀ, ਐਮ 376, ਪੰਚਗੜੀ ਪਾਰਕ, ਪੰਜਾਬੀ ਇਨਕਲਬ, ਸਾਊਥ ਦਿੱਲੀ, ਨਵੀਂ ਦਿੱਲੀ-110017 Email id: liqsupremepolytubes@gmail.com
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	28.09.2025

ਭਰਵਿੰਦਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨਿਸ਼ਚਲ ਕੰਪਨੀ ਲਾਭਾ ਟ੍ਰਿਊਟਿਊਸਨ ਚੰਡੀਗੜ੍ਹ ਬੈਂਕ 2 ਤੋਂ 29.08.2025 ਨੂੰ ਸੁਪਰੀਮ ਪਾਲੀਟਿਊਬਜ਼ ਲਿਮਿਟਿਡ ਦੀ ਲਿਕੁਈਡੇਸ਼ਨ ਦੀ ਬ੍ਰਹਮਤ ਕਰਨ ਦਾ ਆਦੇਸ਼ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ। ਸੁਪਰੀਮ ਪਾਲੀਟਿਊਬਜ਼ ਲਿਮਿਟਿਡ ਦੇ ਮੌਕੇ ਹੋਲਡਰਾਂ ਨੂੰ ਬਾਕੀਆਂ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ 28.09.2025 ਤੱਕ ਆਈਐਮ ਨੰ. 10 ਜ਼ਮਾਨੇ ਦਸਾਏ ਗਏ ਪਤੇ ਉੱਪਰ ਸਾਧਕ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ। ਵਿੱਤੀ ਕ੍ਰੈਡਿਟ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਪ੍ਰਮਾਣ ਸਹਿਤ ਸਿਰਫ਼ ਇਕਵਾਟਾਨਿਕ ਸਾਧਕਾਂ ਰਾਹੀਂ ਹੀ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ। ਹੋਰ ਸਾਰੇ ਕ੍ਰੈਡਿਟਰਾਂ ਵੱਲੋਂ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਯਕ ਭਾਰੀ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਜਾਵੇ।

ਦਾਅਵਿਆਂ 'ਤੇ ਤੂਣ ਜਾਂ ਗ੍ਰਹਿਯਾਕ ਕਰਨ ਵਾਲੇ ਪ੍ਰਮਾਣ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜ਼ਮਾਨਾ ਲਗਾਇਆ ਜਾਵੇਗਾ। ਜੇਕਰ ਕੋਈ ਸਟਕ ਹੋਲਡਰ ਲਾਪਾਸ ਪ੍ਰਕ੍ਰਿਆ ਦੌਰਾਨ ਆਪਣੇ ਦਾਅਵੇ ਨੂੰ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਵਾਉਣਾ ਹੈ ਤਾਂ ਦੀ ਇਨਸਲਾਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਰੋਕਥ ਆਵ ਟਿਓਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ) ਲਈ ਇਨਸਲਾਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰਾਜੈੱਕਟ) ਰੈਗੂਲੇਸ਼ਨ, 2016 ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਇਨਸਲਾਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰਾਜੈੱਕਟ ਦੌਰਾਨ ਉਕਤ ਸਟਕ ਹੋਲਡਰਾਂ ਵੱਲੋਂ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਗਏ ਦਾਅਵਿਆਂ ਨੂੰ ਪਾਰਾ-38 ਅਧੀਨ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਨਹੀਂ ਜਾਵੇਗਾ।

ਸਹੀ/ ਪ੍ਰਬੰਧਕ ਬੁਗਾਨ ਜੋਜ਼

ਸਾਧਕ

ਸੁਪਰੀਮ ਪਾਲੀਟਿਊਬਜ਼ ਲਿਮਿਟਿਡ ਦੇ ਮਾਲਕ ਵਿਖੇ
IBBI Reg. No. IBBI/IPA-001/IP-P/01960/2020-2021/13089
AFA Valid Up to: 30-06-2026

ਮਿਤੀ: 01.09.2025
ਥਾਂ: ਨਵੀਂ ਦਿੱਲੀ
ਪੱਤਰ ਵਿਹਾਰ ਪਤਾ: **ਮੈਕੋਟ ਇਸਟਰਡੈਕਰੀਬਲ ਸਰਵਿਸਿਜ਼ ਐਲਏਐਮੀ, ਐਮ 376, ਪੰਚਗੜੀ ਪਾਰਕ, ਪੰਜਾਬੀ ਇਨਕਲਬ, ਸਾਊਥ ਦਿੱਲੀ, ਨਵੀਂ ਦਿੱਲੀ-110017**

ਪਹਿਲੇ ਸਫੇ ਤੋਂ

ਦੁਵੱਲਾ ਵਪਾਰ ਤੇ ਨਿਵੇਸ਼ ਵਧਾਉਣਗੇ ਭਾਰਤ-ਚੀਨ

ਸਬੰਧਾਂ ਨੇ ਲਗਾਤਾਰ ਵਿਕਾਸ ਲਈ ਸ਼ਰਹੁੰਦੀ ਖੇਤਰਾਂ 'ਚ ਸ਼ਾਂਤੀ ਤੇ ਸੁਹਿਰਦਤਾ ਦੇ ਮਹੱਤਵ ਨੂੰ ਉਭਾਰਿਆ ਤੇ ਕਿਹਾ ਕਿ ਨਵੀਂ ਦਿੱਲੀ ਆਪਸੀ ਵਿਸ਼ਵਾਸ, ਸਮਾਨਤਾ ਤੇ ਸੰਵੇਦਨਸ਼ੀਲਤਾ ਦੇ ਆਧਾਰ 'ਤੇ ਸਬੰਧਾਂ ਨੂੰ ਅੱਗੇ ਵਧਾਉਣ ਲਈ ਪ੍ਰਤੀਬੱਧ ਹੈ। ਭਾਰਤ ਵੱਲੋਂ ਜਾਰੀ ਬਿਆਨ ਅਨੁਸਾਰ ਦੋਵਾਂ ਆਗੂਆਂ ਨੇ ਦੁਵੱਲਾ ਵਪਾਰ ਤੇ ਨਿਵੇਸ਼ ਕਸ਼ੰਧਾਂ ਨੂੰ ਵਧਾਉਣ, ਵਪਾਰ ਘਾਟਾ ਘਟਾਉਣ ਦੀ ਵਚਨਬੱਧਤਾ ਜ਼ਾਹਿਰ ਕੀਤੀ ਅਤੇ ਬਹੁ-ਪੱਖੀ ਮੱਚਾਂ 'ਤੇ ਦੁਵੱਲੇ, ਖੇਤਰੀ ਤੇ ਆਲਮੀ ਮੁੱਦਿਆਂ ਅਤੇ ਅਤਿਵਾਦ ਤੇ ਨਿਰਪੱਖ ਵਪਾਰ ਜਹੀਆਂ ਚੁਣੌਤੀਆਂ 'ਤੇ ਸਾਥਾ ਆਧਾਰ ਬਣਾਉਣ 'ਤੇ ਸਹਿਮਤੀ ਜ਼ਾਹਿਰ ਕੀਤੀ। ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਸੋਨੀ ਨੇ ਟੈਲੀਵਿਜ਼ਨ 'ਤੇ ਆਪਣੇ ਉਦਘਾਟਨੀ ਭਾਸ਼ਣ 'ਚ ਕਿਹਾ, 'ਸਾਡਾ ਸਹਿਯੋਗ ਦੋਵਾਂ ਦੇਸ਼ਾਂ ਦੇ 2.8 ਅਰਬ ਲੋਕਾਂ ਦੇ ਹਿੱਤਾਂ ਨਾਲ ਜੁੜਿਆ ਹੋਇਆ ਹੈ। ਇਹ ਸਮੁੱਚੀ ਮਨੁੱਖਤਾ ਦੀ ਭਲਾਈ ਲਈ ਰਾਹ ਖੋਲ੍ਹੇਗਾ। ਵਿਦੇਸ਼ ਮੰਤਰਾਲੇ ਨੇ ਬਿਆਨ 'ਚ ਕਿਹਾ ਕਿ ਮੰਦੀ ਦੇ ਸਮੇਂ ਨੇ ਵਿਸ਼ਵ ਵਪਾਰ ਨੂੰ ਸਥਿਰ ਕਰਨ 'ਚ ਦੋਵਾਂ ਅਰਥਚਾਰਿਆਂ



ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨਰਿੰਦਰ ਸੋਨੀ (ਮਿੱਠੀਅਨ) 'ਚ ਐੱਸ ਸੀ ਦੇ ਸਿਖਰ ਸੰਮੇਲਨ 'ਚ ਸ਼ਾਮਲ ਵੱਖ ਵੱਖ ਮੁਲਕਾਂ ਦੇ ਆਗੂਆਂ ਨਾਲ ਸਾਂਝੀ ਤਸਵੀਰ ਖਿਚਵਾਉਂਦੇ ਹੋਏ. ਫੋਟੋ: ਏਐਨਆਈ

ਦੀ ਭੂਮਿਕਾ ਨੂੰ ਸਵੀਕਾਰ ਕੀਤਾ ਹੈ ਅਤੇ ਦੁਵੱਲੇ ਵਪਾਰ ਤੇ ਨਿਵੇਸ਼ ਸਬੰਧਾਂ ਦਾ ਵਿਸਤਾਰ ਕਰਨ ਤੇ ਵਪਾਰ ਘਾਟਾ ਘਟਾਉਣ ਲਈ ਇੱਕ ਰਾਜਨੀਤਕ ਅਤੇ ਰਣਨੀਤਕ ਦਿਸ਼ਾ 'ਚ ਅੱਗੇ ਵਧਣ ਦੀ ਲੋੜ 'ਤੇ ਜ਼ੋਰ ਦਿੱਤਾ ਹੈ। ਬਿਆਨ 'ਚ ਕਿਹਾ ਗਿਆ ਹੈ, 'ਪ੍ਰਧਾਨ ਮੰਤਰੀ ਨੇ ਕਿਹਾ ਕਿ ਭਾਰਤ ਤੇ ਚੀਨ ਦੋਵੇਂ ਹੀ ਰਣਨੀਤਕ ਖੁਲ੍ਹਾਖੁੰਬਿਆਰੀ ਚਾਹੁੰਦੇ ਹਨ ਤੇ ਇਨ੍ਹਾਂ ਸਬੰਧਾਂ ਨੂੰ ਕਿਸੇ ਤਰੀਜ਼ੇ ਮੁਲਕ ਦੇ ਨਜ਼ਰੀਏ ਤੋਂ ਨਹੀਂ ਦੇਖਿਆ ਜਾਣਾ ਚਾਹੀਦਾ'। ਬਿਆਨ 'ਚ ਅੱਗੇ ਕਿਹਾ ਗਿਆ, 'ਦੋਵੇਂ ਆਗੂਆਂ ਨੇ ਬਹੁ-ਧਿਰੀ ਮੱਚਾਂ 'ਤੇ ਅਤਿਰਵਾਦ 'ਤੇ ਨਿਰਪੱਖ ਵਪਾਰ ਜਿਹੇ ਦੁਵੱਲੇ, ਖੇਤਰੀ ਤੇ ਆਲਮੀ ਮੁੱਦਿਆਂ ਤੇ

ਚੁਣੌਤੀਆਂ' ਲਈ ਸਾਂਝੇ ਆਧਾਰ ਦਾ ਵਿਸਤਾਰ ਕਰਨਾ ਜ਼ਰੂਰੀ ਸਮਾਝਿਆ। ਇੱਕ ਸ਼ੇਸ਼ਲ ਮੀਡੀਆ ਪੋਸਟ 'ਚ ਮੰਦੀ ਨੇ ਸ਼ੀ ਨਾਲ ਆਪਣੀ ਗੱਲਬਾਤ ਨੂੰ 'ਉਸਰ੍ਹਾਂ 'ਤੇ ਜ਼ੋਰ ਦਿੱਤਾ ਕਿ ਦੋਵੇਂ ਦੇਸ਼ ਵਿਕਾਸ ਦੇ ਭਾਈਵਾਲ ਹਨ ਨਾ ਕਿ ਵਿਰੋਧੀ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਮੱਤਭੇਦ ਵਿਵਾਦਾਂ 'ਚ ਨਹੀਂ ਬਦਲਦੇ ਚਾਹੀਦੇ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਦੋਵਾਂ ਦੇਸ਼ਾਂ ਨੇ ਪਿਛਲੇ ਸਾਲ (ਪੂਰਬੀ ਲੱਦਾਖ਼ ਦੇ ਵਿਵਾਦ ਚਿੱਠਿਆਂ 'ਤੇ, ਮੈਨਿਕਾਂ ਦੀ ਸਫ਼ਲ ਵਾਪਸੀ ਤੇ ਸ਼ਰਹੁੰਦੀ ਖੇਤਰ 'ਚ ਸ਼ਾਂਤੀ ਤੇ ਸੁਹਿਰਦਤਾ ਦੀ ਬਹਾਲੀ 'ਤੇ ਅਧਾਰਿਤ ਸਹਿਯੋਗ ਪ੍ਰਤੀ ਆਪਣੀ ਦਿੱਤ ਤੇ ਆਪਸੀ ਸੰਵੇਦਨਸ਼ੀਲਤਾ 'ਤੇ ਆਧਾਰਿਤ ਸਹਿਯੋਗ ਪ੍ਰਤੀ ਆਪਣੀ ਵਚਨਬੱਧਤਾ ਦੁਹਰਾਈ।' ਵਿਦੇਸ਼ ਮੰਤਰਾਲੇ ਨੇ ਕਿਹਾ ਕਿ ਦੋਵਾਂ ਆਗੂਆਂ ਨੇ ਕਜ਼ਾਨ

ਰੂਦਰਤੀ ਕਹਿਰ : ਦਰਿਆਵਾਂ ਦੇ ਪਾਣੀ ਨੇ ਭੁਲਾ ਦਿੱਤੇ ਪੁਰਾਣੇ ਹੜ੍ਹ

ਹੈ। ਪੰਜਾਬ ਦੇ ਅੱਠ ਜਿਲ੍ਹੇ ਇਸ ਵੇਲੇ ਹੜ੍ਹਾਂ ਤੋਂ ਪ੍ਰਭਾਵਿਤ ਹਨ। ਪੰਜਾਬ ਸਰਕਾਰ ਨੇ ਸਕੂਲਾਂ ਵਿੱਚ ਛੁੱਟੀਆਂ 3 ਸਤੰਬਰ ਤੱਕ ਵਧਾ ਦਿੱਤੀਆਂ ਹਨ। ਅੱਜ ਲਹਿਰਾਗਾਵਾ ਦੇ ਪਿੰਡ ਸੰਗਤਪੁਰਾ ਵਿੱਚ ਕਰਮਜੀਤ ਸਿੰਘ ਨਾਮ ਦੀ ਇਕ ਔਰਤ ਦੀ ਛੱਤ ਤੋਂ ਡਿੱਗਣ ਕਾਰਨ ਮੌਤ ਹੋ ਗਈ। ਮਾਧੋਪੁਰ ਭਿੰਗਰਕਸ ਦੇ ਕਲੱਡ ਗੇਟ ਕੁਲ੍ਹਾਨ ਦੋਹਰਾ ਰੁੜ੍ਹੇ ਚਾਰਜਮੈਨ ਦੀ ਲਾਸ਼ ਵੀ ਅੱਜ ਮਿਲ ਗਈ ਹੈ। ਸਰਕਾਰੀ ਹਿਪੋਟੈਕ ਅਨੁਸਾਰ ਪੰਜਾਬ ਦੇ ਵਾਈ ਲੱਖ ਮੋਰ ਇਸ ਵੇਲੇ ਹੜ੍ਹ ਪ੍ਰਭਾਵਿਤ ਦੇਸ਼ ਜਾਂ ਰਹੇ ਹਨ ਅਤੇ 14,936 ਵਿਅਕਤੀਆਂ ਨੂੰ ਹੜ੍ਹ ਦੇ ਪਾਣੀ 'ਚੋਂ ਸੁਰੱਖਿਅਤ ਬਾਹਰ ਕੀਂਦਿਆ ਗਿਆ ਹੈ। ਪੰਜਾਬ ਵਿੱਚ ਚੱਲ ਰਹੇ 122 ਰਾਹਤ ਕੈਂਪਾਂ ਵਿੱਚ 6582 ਲੋਕ ਪਹੁੰਚਾਏ ਗਏ ਹਨ। ਇਸੇ ਤਰ੍ਹਾਂ ਸੱਤ ਜ਼ਿਲ੍ਹਿਆਂ ਵਿੱਚ ਤਿੰਨ ਲੱਖ ਏਕੜ ਤੋਂ ਜ਼ਿਆਦਾ ਰਕਬੇ ਵਿੱਚ ਖੜ੍ਹੀ ਫ਼ਸਲ ਦਾ ਨੁਕਸਾਨ ਹੋ ਚੁੱਕਾ ਹੈ। ਕਈ ਜ਼ਿਲ੍ਹਿਆਂ ਵਿੱਚ ਪਸ਼ੂ ਹਨ ਦਾ ਵੀ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪੱਧਰਤੀ ਦਾ ਵੀ ਵੱਡਾ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ। ਰਾਵੀ ਦਰਿਆ ਵਿੱਚ ਹਾਲੇ ਵੀ 4.63 ਲੱਖ

ਹੜ੍ਹ ਪ੍ਰਭਾਵਿਤ ਸੂਬਿਆਂ ਦੇ ਦੌਰੇ ਲਈ ਕੇਂਦਰੀ ਟੀਮਾਂ ਗਠਿਤ

ਨਵੀਂ ਦਿੱਲੀ (ਟਨਸਾ): ਕੇਂਦਰ ਸਰਕਾਰ ਨੇ ਭ